

**CENTRALELECTRICITYREGULATORYCOMMISSION
NEWDELHI**

Petition No. 148/TT/2017

Subject : Determination of transmission tariff from COD to 31.3.2019 for Asset-I (A): LILO of Agra-Bharatpur 220 kV S/C Line at Agra (PGCIL) Sub-station alongwith line bays, Asset-I (B): 1X315 MVA 400/220 kV ICT (Shifted from Ballabgarh Sub-station) alongwith ICT bays at Agra (PGCIL) Sub-station, Asset-II: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line) along with bays, Asset-III: 1X 315 MVA, 400/220 kV ICT along with associated bays at Kaithal Sub-station (Spare ICT from Ballabgarh), Asset-IV: 2 nos. 220 kV bays at Kaithal Sub-station, Asset-V: 2 nos. of 220 kV Line bays at Bhinmal Sub-station, under Northern Region System Strengthening Scheme XXXIV in Northern Region

Date of hearing : **20.3.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : UPPCL & others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri R.B.Sharma, Advocate, BRPL

Record of Proceedings

The representatives of the petitioner made the following submissions:

(i) The assets covered in the instant petition were scheduled to be put into commercial operation on 8.7.2017. Assets I, II, III and V were put into commercial operation on 26.6.2017, 14.2.2017, 4.11.2017 and 25.4.2017 respectively. Thus, there is time over-run in case of Asset-III. Asset-IV has not been put into commercial operation due to non-commissioning of the downstream assets and petitioner has sought approval of its COD under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations.

(ii) The estimated completion cost of the instant assets, except Asset-II is higher than the apportioned FR cost and it is mainly due to higher award



cost received in competitive bidding compared to initial estimates. However, the estimated completion cost of the instant assets is within the Revised Cost Estimates approved on 29.8.2017.

(iii) The ICTs, i.e. Asset-I(B) and III, available consequent upon the augmentation of transformation capacity at Ballabgarh will be shifted to Agra and Kaithal respectively after refurbishment. The tariff for Asset-I(B) and III covered under the Rihand Transmission System was allowed in Petition No.133/TT/2015 vide order dated 28.1.2106. The tariff for these will continue to be recovered in the said petition and they have been capitalised at zero cost in the instant transmission system and only the cost of transportation is claimed in the instant petition.

(iv) RLDC Certificate, DOCO letters, Auditor Certificates and Tariff Forms for Assets-I, II, III and V have been submitted. Management Certificate in case of Asset-IV will be submitted shortly.

(v) Requested to grant AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges.

2. The learned counsel for BRPL submitted that there is wide variation in the FR cost and the estimated completion cost and the petitioner should explain the reasons for such variation. The petitioner has not submitted the details of the depreciated value and decapitalisation of the Assets-I(B) and III, which are being shifted from the Rihand Transmission System. AFC for inclusion in the PoC computation may be granted after the petitioner files the details.

3. The Commission observed that tariff for Asset-II, for inclusion in the PoC computation was allowed vide order dated 10.10.2017 in the instant petition. The tariff for Asset-I(B) and III was already allowed in Petition No.133/TT/2015 and directed the petitioner to decapitalise these assets in Petition No.133/TT/2015 and capitalise them in the instant transmission system at their written down value and accordingly file fresh petition claiming tariff for Assets-I(B) and III. The Commission also observed that AFC for Assets-IV and V will be considered after the approval of COD at the time of grant of final tariff.

4. The Commission directed the petitioner to submit the following information, on affidavit, by 21.4.2018, with an advance copy to the respondents:

(i) The actual COD of Asset IV along with RLDC certificate, Auditor's certificate, CEA certificate.

(ii) Revised tariff forms on actual COD of Asset-IV.

(ii) Reasons for cost variation between the FR cost and the estimated completion cost in case of Assets-I(A), II, IV and V, alongwith justification.

(iii) Status of downstream 220 kV lines connecting Asset-IV and Asset-V.

(iv) Documentary proof of rate of interest of SBI (2015-16), SBI (2016-17), SBI (2017-18), HDFC (2017-18), LIX & LX bonds and repayment schedule for SBI loan, HDFC loan and LIX & LX bonds.



(v) Clarify whether entire liability pertaining to initial spares has been discharged as on COD. If yes, year wise detail of discharging of the same, among the sub-station and transmission line separately, for all the assets.

(vi) Form 5 depicting element wise break up of project/asset/element cost for transmission system for Asset I(B) and Assets- III.

5. The respondents shall file their replies by 7.5.2018 with an advance copy to the petitioner, who shall file its rejoinder, if any, by 14.5.2018. The Commission further directed the parties to comply with the timeline specified, failing which the order shall be passed on the basis of the documents available on record.

6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

